

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: **17 SEP 1993**

APPLICATION NO(S) 170 of 1993.

APPLICANTS: **Raja Rao**

TO.

RESPONDENTS: **Secretary, Ministry of
Railways, New Delhi and Others.**

1. **Sri.G.K.Narasimha Moorthy,
Advocate, No.25, First Phase,
First Cross, Teachers Colony,
Bangalore-560 078.**
2. **Sri.A.N.Venugopala Gowda,
Advocate, No.8/2, Upstairs,
Opp:Bangalore Hospital,
R.V.Road, Bangalore.**

Subject:- **Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.**

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on Seventh September, 1993.

gm*

Deputy Registrar
For DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 7TH OF SEPTEMBER, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice Chairman
Hon'ble Mr.V. Ramakrishnan Member (A)

APPLICATION NO.170/1993

Raja Rao,
Working as Sarang,
Gr.II in the BRI/WAP
(Wheel & Axle Plant,
Yelahanka,
Bangalore - 560 064

Applicant

(Shri G.K. Narasimha Moorthy-Advocate)

v.

1. Union of India
through the Secretary,
Ministry of Railways
Rail Bhavan,
New Delhi

2. General Manager,
Wheel & Axle Plant,
Yelahanka
Bangalore - 64

3. Chief Personnel Officer,
Wheel & Axle Plant,
Yelahanka,
Bangalore - 64

Respondents

(Shri A.N. Venugopal - Advocate)

This application has come up today before
this Tribunal for orders. Hon'ble Justice Mr.P.K.
Shyamsundar, Vice Chairman made the following:

ORDER

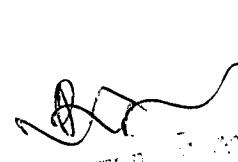
After this matter was heard for quite
some time, Shri Narasimha Moorthy appearing for
the applicant sought leave to withdraw this

application so that he can challenge the combined seniority list produced by the respondents at Annexure R-1 by filing a separate application. This application therefore stands disposed off finally as withdrawn reserving liberty to the applicant to come up again if he still desires to challenge the combined seniority list now produced by Respondents at Annexure R-1. No costs.

Sd/
Mer
MEMBER (A)

Sd/
V C V
VICE CHAIRMAN

TRUE COPY

 10/19/93